

HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.49173/2021
(Manish Singh Vs. State of M.P.)

Gwalior Bench: Dated 08.10.2021

Shri S.S. Dhakad, learned counsel for the petitioner.

Ms. Upendri Singh, learned PL Advocate for the respondents/State.

The instant petition under Section 482 of Cr.P.C. has been filed for extension of period of interim bail granted earlier by this court vide order dated 20.05.2021 passed in MCRC No.21926/2021 and making the order of interim bail absolute.

It is a submission of learned counsel for the petitioner that vide order dated 20.05.2021, passed in MCRC No.21926/2021, interim bail was granted for three months with the undertaking that father of petitioner has accepted the complainant as daughter-in-law and they recognized the marriage, solemnized between the petitioner and complainant. It is further submitted that petitioner and complainant/wife are living peacefully and happily together. Now petitioner wants to live with the complainant as couple in future. Therefore, he prayed for making the order of interim bail absolute and alternatively prayed for grant of interim bail for a further period of three months.

Learned Panel Lawyer for the respondent/State opposed the prayer and prayed for its dismissal.

Learned counsel for the complainant has no objection if further interim bail is granted and fairly conceded and verified the submission of petitioner in relation to fact that complainant is peacefully living with the present petitioner.

Considering the rival submissions of the learned counsel for the parties and the fact that petitioner and complainant both are living peacefully which was affirmed by the learned counsel for the complainant, therefore, period of interim bail granted earlier by this court vide order dated 20.05.2021 passed in MCRC No.21926/2021, is hereby extended for further three months on the already furnished bail bonds and surety.

It is made clear that petitioner shall surrender **on or before 20th December, 2021** and thereafter, trial court shall submit report regarding surrender of petitioner.

Accordingly, petition is **disposed of** in above terms

(Anand Pathak)
Judge